

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 9th day of April 2021

Original Application No. 330/00328 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Gudiya Soni, A/a 29 Years, D/o late Chandrika Prasad, Kamalpur, Gudiva Riyaz Colony, 9, Fatehpur.

. . . Applicant

By Adv: Shri Ajay Kumar Mishra

V E R S U S

1. Union of India through Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. D.R.M., N.C.R., Allahabad / Prayagraj.
3. Station Master, Fatehpur Railway Station, District Fatehpur.

. . . Respondents

By Adv: Shri Shesh Mani Mishra

O R D E R

Shri Ajay Kumar Mishra, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in Court.

2. Heard learned counsel for both the parties on admission and perused the record.
3. At the very outset learned counsel for the applicant submitted that the applicant will be satisfied at this stage if the respondent concerned, who is the competent authority is directed to decide the pending representation of the applicant dated 20.08.2020 (Annexure No. 4) by passing a reasoned and speaking order, in accordance with law, in a time bound manner.

4. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents, to decide the representation of the applicant dated 20.08.2020 (Annexure No. 4) by passing a reasoned and speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.
5. It is made clear that I have not expressed any opinion on the merits of the case.
6. There is no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

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